

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/21/673/2019

Dated: 07/08/2019

Between

Khandu Munjajei,
S/o. Manjaji, aged 64 years,
Chilkaiguda,
Secunderabad ó 500 061.

... Applicant

AND

Union of India rep. by

1. The Divisional Railway Manager,
Hyderabad Division,
SC Rlys, Secunderabad.
2. The Asst. Personnel Officer,
Hyderabad Division, SC Rlys.,
Secunderabad.
3. The Assistant Divisional Engineer,
South Central Railways,
Purna.

... Respondents

Counsel for the Applicant : Mr. R. Yogender Singh
Counsel for the Respondents : Mrs. Vijaya Sagi, SC for Rlys.

CORAM :

Hon'ble Mrs. Naini Jayaseelan, Member (Admn.)

ORAL ORDER

{Per Honøble Mrs. Naini Jayaseelan, Member (Admn.)}

Heard Sri R. Yogender Singh, learned counsel for the applicant and Smt. Vijaya Sagi, learned Standing Counsel for the respondents.

2. Learned counsel for the applicant argues that payment of salary/pension being a recurring cause of action, the case of the applicant is squarely covered by the order dated 15.07.1998 passed by the Principal Bench of this Tribunal in O.A. No.580/1994.

3. It is submitted by the learned counsel for the applicant that the representation dated 27.9.2017 submitted by the applicant still remains unattended to.

4. In view of the above, without going into the merits of the case, the O.A. is disposed of at the admission stage, by directing the respondents to dispose of the representation dated 27.9.2017 submitted by the applicant and pass a reasoned and speaking order, within a period of two months from the date of receipt of this order.

5. The applicant is hereby directed to furnish a copy of this order along with a copy of the O.A. and its annexures, to the respondents for ready reference. There shall be no order as to costs.

(NAINI JAYASEELAN)
MEMBER (ADMN.)

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